### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA NO. 1150 OF 2018 IN DFR NO. 3057 OF 2018

# Dated : 28<sup>th</sup> August , 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

**Jindal Aluminium Limited** 

.... Appellant(s)

Versus	
Karnataka Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Parinay Deep Shah Ms. Ritika Singhal
Counsel for the Respondent(s)		
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#### ORDER (IA NO. 1150 OF 2018 - FOR URGENT LISTING)

Heard learned counsel, Mr. Pariay Deep Shah, appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

## DFR NO. 3057 OF 2018

List the matter for admission on <u>30.08.2018</u>, subject to curing of defects by the Appellant

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member